

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No. 2978/Del/2018
Assessment Year : 2014-15**

**SHIV KUMAR GARG,
AP-87, SHALIMAR BAGH,
NEW DELHI – 88
(PAN: AAWPG2346K)**

**Vs. DCIT, CENTRAL CIRCLE,
KARNAL
AAYAKAR BHAWAN, SECTOR-12,
KARNAL, HARYANA**

(Appellant)

(Respondent)

Appellant by : None
Respondent by : Sh. M. Baranwal, Sr. DR.

Date of hearing : **16.07.2021**
Date of pronouncement : **16.07.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A)-3, Gurgaon.

2. None appeared on behalf of the Assessee before us at the time of virtual hearing. However, the assessee's AR vide letter dated 12.7.2021 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. It was further submitted that a Certificate on prescribed VSV Form 3 has been issued by the department, but at this moment the same could not be downloaded from the website.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the aforesaid appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced at conclusion of Virtual Hearing on 16th July, 2021.

Sd/-

(KUL BHARAT)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

SRB

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1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar

